

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.196/2020 & M.A.No.98/2020**

**Dated Tuesday, the 11<sup>th</sup> day of February, 2020**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

1. R. Sengueny
2. S. Muthu
3. S. Perumal
4. V. Suresh Babu ... Applicants

By Advocate M/s V. Ajayakumar

Vs

1. Union of India, rep. by the  
Government of Puducherry  
Through the Secretary to  
Government for Works  
Chief Secretariat, Puducherry 605 001.

2. The Chief Engineer  
Public Works Department  
Puducherry 605 001. ... Respondents

By Advocate Ms.S.Devie

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

MA No.98/2020 filed by the applicants for joining together to file a single OA is allowed.

2. Heard. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to regularise the services of the applicants with effect from the date of their appointment as daily rated casual labourers with all other consequential benefits including arrears of wages, seniority and other service benefits and to pass such other or further orders in the interest of justice and thus render justice.”

3. The applicants are working as Full Time Casual Labourers in the respondent department from January 2006 onwards without any break and have put in nearly 14 years of service and hence entitled for regularization of their services. The grievance of the applicants is that even though most of the Full Time Casual Labourers in the seniority list including their juniors have been granted regularization, only the applicants and some few others have been left out. They have made several representations, the latest one dated 16.09.2019 to the competent authority which evoked no positive response and hence the OA.

4. When the matter came up for hearing, learned counsel for the applicants would submit that the applicants have given several representations of which the latest one dated 16.09.2019 in Annexure A-

10 to the competent authority regarding their grievance which is still pending and no order is passed till now. They will be satisfied if the representation is considered and orders are passed, within a stipulated time limit.

5. Ms.S.Devie, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicants on merits.

6. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

**"The competent authority is directed to consider the applicants' latest representation dated 16.09.2019 in Annexure A-10 on the basis of relevant rules and regulations and pass a speaking order, within a period of four months from the date of receipt of a copy of this order."**

**(T.JACOB)  
MEMBER (A)**

**11.02.2020**

M.T.

**(P.MADHAVAN)  
MEMBER (J)**